

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Dated: 27th May, 2015

DRAFT NOTIFICATION

No. L-1/44/2010/CERC: In exercise of the powers conferred under Section 178 read with Part V of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission proposes to make the following regulations to amend Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges & Losses) Regulations, 2010 as amended from time to time (hereinafter referred to as "The Principal Regulations"):

1. Short title, extent and commencement

- (1) These regulations may be called the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2015.
- (2) These regulations shall come into force with effect from 1st June, 2015.

2. Amendment to Regulation 7 of the Principal Regulations:

The following sub-clauses shall be added after sub-clause (v) of clause (1) of Regulation 7 of the Principal Regulations:

“(w) No transmission charges for the use of ISTS network shall be payable which is attributed to incremental gas based generation from e-bid RLNG for the years 2015-16 and 2016-17 in accordance with the scheme sanctioned by the Government of India (Ministry of Power) vide Office Memorandum No. 4/2/2015.Th.1 dated 27.3.2015.

(x) No transmission losses for the use of ISTS network shall be payable which is attributed to incremental gas based generation from e-bid RLNG for the year 2015-16 and 2016-17 in accordance with the scheme sanctioned by the Government of India (Ministry of Power) vide Office Memorandum No. 4/2/2015.Th.1 dated 27.3.2015.”

(Shubha Sarma)
Secretary

Note: The Principal Regulations were published on 16th June, 2010 in the Gazette of India Extraordinary Part III-Section 4 at Serial No. 162. The first amendment was issued on 25th November, 2011 in the Gazette of India Extraordinary Part III, Section 4 at Serial No. 229, the second amendment was issued on 28th March, 2012 in the Gazette of India Extraordinary Part III, Section 4 at Serial no. 76 and third amendment was issued on 7th April, 2015 in the Gazette of India Extraordinary Part III, Section 4 at Serial No. 118.

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Dated: 27th May, 2015

DRAFT NOTIFICATION

No. L-1/148/2014/CERC: In exercise of the powers conferred under Section 178 (1) and 178 (2) (ze) of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in this behalf and after previous publication, the Central Electricity Regulatory Commission proposes to make the following regulations to amend Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2014 (hereinafter referred to as “The Principal Regulations”):

1. Short title, extent and commencement

(1) These regulations may be called the Central Electricity Regulatory Commission (Power System Development Fund)(First Amendment) Regulations, 2015.

(2) These regulations shall come into force with effect from 1st June, 2015.

2. Amendment to Regulation 4 of the Principal Regulations: A new clause shall be added after clause (3) of Regulation 4 of Principal Regulations as under, namely:

“(3A) Notwithstanding anything contained in these regulations, any scheme sanctioned by the Central Government in the interest of development of power system which requires support from PSDF as part of the scheme shall be eligible for assistance from PSDF.”

(Shubha Sarma)
Secretary

Note: The Principal Regulations were published on 10th June, 2014 in the Gazette of India Extraordinary Part III-Section 4 at Serial No. 171.